



From

Registrar General  
High Court of Uttarakhand  
Nainital.

To

All the District Judges,  
Principal Judge/  
Judges, Family Courts  
State Judiciary,  
Uttarakhand

C.L. No. 03 /UHC/XVII-4/D.R.(I)/2016 dated: March 21, 2016

**Sub: REGARDING USE AND ADMISSIBILITY OF ELECTRON EVIDENCE.**

Sir /Madam,

On the above noted subject, I have been directed to inform you to follow provisions of Section 65 B of the Indian Evidence Act, in respect to the electro evidence produced before you. All the Judicial Officers are further directed to carefu go through the judgement passed by Hon'ble Supreme Court and reported as Anw P.V. Versus P.K. Basheer and others 2014(10) Supreme Court Cases 473.

You are informed accordingly for compliance of the above directions.

Yours faithfully,

No. 1273 /UHC/XVII-4/D.R.(I)/2016

21 (D.P.Gairola)  
dated: March , 2016

1. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
2. Officer-in-charge, NIC, High Court.
3. Guard File.

*D.P. Gairola*  
21.3.21  
Registrar General